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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 285/2017 in C.P. (I.B) No. 123/9/NCLT/AHM/2017


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017**

Name of the Company: Shalby Ltd
V/s.
Dr. Pranav Shah.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	MR. S. N. SOPARKAR, Sr. Adv.		Applicant	
2.	Mr. GURSHARAN H. VIRK			

Mr. NANDISH CHUDGAR	ADV.	Respondent	N. Chudgar
for NANAVATI ASSOCIATES			

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Gurusharansingh Virk present for Applicant/ Original Respondent. Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for Operational Creditor/Respondent/ original petitioner in IA 285/2017.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Order reserved in IA 285/2017.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL